

amounts, employees being involved in civil and criminal cases, indiscipline in the branch etc.

(b) and (c). The State Bank of Bikaner and Jaipur have reported that while no senior officer of the Bank was deputed in 1969 to audit the Chandni Chowk Branch of the Bank, an Internal Auditor of the Bank audited the Chandni Chowk Branch in the usual course in March, 1969. The State Bank of Bikaner and Jaipur have further added, that the report of the Auditor revealed some procedural irregularities only and nothing serious as such about the working of the branch.

Shortage of cash in Jalori Gate (Jodhpur) Branch of State Bank of Bikaner and Jaipur

3689. SHRI M. KATHAMUTHU: Will the Minister of FINANCE be pleased to state:

(a) whether his attention has been drawn to a report appearing in the 'Hindustan' (Hindi) of Delhi dated the 6th February, 1973 that in the Jalori Gate (Jodhpur) Branch of the State Bank of Bikaner and Jaipur, notes worth Rs. 20,000 were found short in the course of checking; and

(b) whether any enquiry has been made regarding the shortage of notes and if so, the outcome thereof and the total amount of shortage detected on completion of the counting?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):
(a) Yes, Sir.

(b) The State Bank of Bikaner and Jaipur has reported that on completion of the detailed counting of the entire cash balance in the currency chest of its Jalori Gate branch at Jodhpur, a shortage of Rs. 28,420 was revealed and that the matter has been reported to the local police and their investigations are in progress.

Appointment of a Development Commissioner in Santa Cruz Export Processing Zone

3690. SHRI YAMUNA PRASAD MANDAL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to appoint a Development Commissioner in Santa Cruz export processing zone; and

(b) if so, the proposed functions of the Commission?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) The Development Commissioner of the Export Processing Zone will be in administrative charge of the Zone. He will be responsible for the development and growth of industrial and export activities in the Zone and will deal with the administrative matters in the Zone under the guidance of the Ministry of Commerce.

2. He will be responsible for regulating imports into and exports from the Zone.

3. He will supervise the enforcement of preventive rules, security arrangement and other formalities by the Customs, Central Excise and other authorities empowered to operate in the Zone.

4. He will be responsible to arrange for supply of various services such as water, power, prevention of fire and execution and maintenance of works etc. in the Zone.

5. He will be responsible for examination and scrutiny of (a) proposals for setting up of industries and other commercial activities and (b) applications from the entrepreneurs for import of capital goods, raw materials etc.

Export of Drugs under the Indo-Soviet Trade Agreement

3691. SHRI Y. ESWARA REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether Indian drugs are included in the list of items to be exported